

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

CUSTOMS APPEAL NO. 52891 OF 2019

[Arising out of the Order-in-Appeal No. CC (A)/CUS/D-II/Prev./NCH/555-560/2019-20 dated 03.07.2019 passed by The Commissioner of Customs (Appeals), New Delhi – 110 037.]

Mr. Anil Vanjani

...Appellant

C/o M/s Hind Agro Industries Ltd.

A-1, Okhla Industrial Area, Phase – I,
New Delhi – 110 020.

Versus

Commissioner of Customs (Preventive),Respondent

New Customs House,
New Delhi – 110 037.

APPEARANCE:

Shri Bipin Garg and Ms. J. Kainaat, Advocates for the appellant
Shri S.K. Rahman, authorised representative for the
department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING : 23.09.2024

DATE OF DECISION: 19.11.2024

P.V. SUBBA RAO

The appeal is allowed. For order see order of date in
Customs Appeal No. 52892 of 2019.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**